

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): Madam, Chairman, I would like to know about the privilege motion against Shri Stephen.

**MR. CHAIRMAN:** Yea. The Speaker is looking into it.

**SHRI JYOTIRMOY BOSU:** It is amply clear that this is a very serious matter.

**MR. CHAIRMAN:** Please don't go into the subject matter of the privilege motion.

**SHRI JYOTIRMOY BOSU:** According to Direction, the Privilege motion gets a precedence. You will kindly read the Direction.

**MR. CHAIRMAN:** The Speaker is looking into it. I have read the Direction. Now, Mr. Morarji Desai.

**THE PRIME MINISTER (SHRI MORARJI DESAI):** It has already been done.

**MR. CHAIRMAN:** Now, Mr. George Fernandes.

**JUTE (LICENSING AND CONTROL) FOURTH AMENDMENT ORDER, 1978 AND REVIEW & ANNUAL REPORT OF NATIONAL NEWS-PRINT AND PAPER MILLS LIMITED, NEPANAGAR, FOR 1977-78**

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI MATI ABHA MAITI):** Sir, on behalf of Shri George Fernandes, I beg to lay on the Table:

(1) A copy of the Jute (Licensing and Control) Fourth Amendment Order, 1978 (Hindi and English versions) published in Notification No. S.O. 880(E) in Gazette of India dated the 23rd November, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3023/78].

(2) A copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1977-78.

(ii) Annual Report of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3024/78].

**ANNUAL REPORT OF SHIPPING DEVELOPMENT FUND COMMITTEE FOR 1976-77**

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI):** Sir, on behalf of Shri Chand Ram, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1976-77 along with the Audited Accounts, under sub-section (6) of section 18 of the Merchant Shipping Act, 1958 [Placed in Library. See No. LT-3025/78].

**STATEMENT re. WITHDRAWAL OF ADVANCE FROM CONTINGENCY FUND OF INDIA**

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI MATI ABHA MAITI):** I beg to lay on the Table a statement (Hindi and English versions) regarding withdrawal of an advance from the Contingency Fund of India for payment of Government of India share of the equity capital of Electrical Construction Company Limited, Tripoli. [Placed in Library. See No. LT-3026/78]

**ANNUAL ASSESSMENT REPORT re. USE OF HINDI FOR OFFICIAL PURPOSES**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):** I

beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union for the year 1975-76. [Placed in Library. See No. LT-3027/78].

**NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) The Indian Police Service (Appointment by Promotion) (Third Amendment) Regulations, 1978, published in Notification No. G.S.R. 551(E) in Gazette of India dated the 13th November, 1978.

(2) The All India Services (Discipline and Appeal) Second Amendment Rules, 1978, published in Notification No. G.S.R. 1415 in Gazette of India dated the 2nd December, 1978. [Placed in Library. See No. LT-3028/78].

**REVIEW & ANNUAL REPORT OF RURAL ELECTRIFICATION CORPORATION FOR 1977-78**

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI FAZLUR RAHMAN):** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Rural Electrification Corporation, New Delhi, for the year 1977-78.

(2) Annual Report of the Rural Electrification Corporation, New Delhi, for the year 1977-78 along with the Audited Accounts and the

comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3029/78].

**ANNUAL REPORTS OF MISHRA DHATU NIGAM LTD. HYDERABAD AND BHARAT ELECTRONICS LTD., BANGALORE FOR 1977-78 AND TWO STATEMENTS**

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH):** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (1) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the company is being laid. [Placed in Library. See No. LT-3030/78].

(b) (1) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the company is being laid. [Placed in Library. See No. LT-3031/78].

**MR. CHAIRMAN:** Now, we take up Calling Attention. Shri N. Chandra Jain.

**श्री सुबराज (कटिहार):** सभापति महोदय! मेरा एक काल-एटेन्शन था। जनवाद में 172 आरबी जहरीली बराब से सर गए और 400 के लगभग विभिन्न अस्पतालों में बड़े हुए हैं। नर्सिंग की ओर से कोई एकत्र नहीं किया गया है, सिर्फ आरबी आरबी को विस्तार किया गया है ...